

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 1260/2017

New Delhi, this the 23rd day of January, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member(J)**

Murari Lal Saini
Junior Telecom Officer
O/o General Manager Telecom Division
Ghaziabad, U.P.
R/o D-22, Govind Puram, Ghaziabad, U.P.

...Applicant
(By Advocate: Mr. Sanjay ManiTripathi)

Versus

1. Government of India, Ministry of Communications
Department of Telecommunications
Sanchar Bhawan, New Delhi – 110001 through its Secretary
2. Advisor (Operations), Ministry of Communications
Department of Telecommunications (Vigilance-1 Section)
9th Floor, Sanchar Bhawan, 20, Ashoka Road
New Delhi – 110001.

...Respondents

(By Advocate :Mr. Subhash Gosain)

ORDER (ORAL)

Ms. Nita Chowdhury:

This OA has been filed by the applicant for seeking following reliefs :

- “i. stay the operation of impugned orders dated 27.10.2016 and 13.01.2017 passed by the Respondents; and
- ii. direct the respondents not to proceed with the disciplinary proceeding against the Applicant as proposed and revoke his suspension forthwith with immediate effect.
- iii. to pass such other orders which are found just fit and proper under the circumstances of the case.”

2. When the matter is taken up for hearing, it is pointed out by the learned counsel for respondents that Govt. of India, Ministry of Communications & Information Technology, Department of Telecommunications (Vigilance II Section), Sanchar Bhawan vide its order dated 17.05.2017 has already dismissed the applicant of this OA, Sh. Murari Lal Saini. As the final penalty order in this matter has already been passed, nothing remains and the OA is dismissed. Learned counsel for applicant requests that liberty be given to the applicant to challenge the order dated 17.05.2017, if so advised, in accordance with law and the same is allowed.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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